1

NOTARY ALKA B. VANIYA AHMEDABAD GUJARAT STATE REGD.NO. GOVT. OF INDIA

BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE

MISC. APPLICATION NO.02 of 2025

Vishnu A. Mori ....Applicant

VERSUS

The State of Gujarat & Ors. ....Respondents

AFFIDAVIT-IN-REJOINDER ON BEHALF OF THE APLLICANT

I, Vishnu A. Mori, Aged: 43 years, Gender: Male, residing at: Aadipur, District Kutch, Gujarat, the applicant herein, do hereby solemnly affirm and say on oath as under:-

1. I state that I am conversant with the facts of the case and I am filing the present affidavit-in-rejoinder with a limited purpose to bring the correct facts to the notice of the Honourable Court and deny the report submitted by the respondent – GPCB and stick with those facts which are stated in the report/reply.

2. It is stated that the respondent company – Shree Dutt India Pvt. Ltd. has wrongly shown the total production from September-2023 to September-2024 but, the same could be found contrary looking to the GST return and Raw Sugar imported as company involved in the work of filtration of sugar from the Raw Sugar and company shows the lesser production than actually, they have produced.

3. It is stated that looking to the water consumption of the company, per day 6,14,000 liters and company shows its monthly production of 1398

2

matric ton per month which also confirmed the huge use of water by showing the lesser production than the company had produced and the committee had taken a sample at the time of visit. The committee only observed the result of ETP outlet and ignored the material misconduct of release untreated water by the company and on that aspect, nothing is found from the report.

4. It is stated that in the report itself shows that there is no inlet and outlet flow measuring device was installed in the company. Therefore, no actual data of how much polluted water came out from the company.

5. It is stated that the specific case of the applicant of the company using survey No.150 of Village Varsamedi which is owned by the company but, it is used for the disposal of polluted water and that fact is clearly absent from the report and the measure error remain in the report looking to the case of the present applicant. Moreover, due to releasing of polluted water in the said survey No.150 of the village, one "Neel Cow" died due to that reason and Forest Department had also filed a complaint against the respondent – Shree Dutt Pvt. Ltd. and the said fact is also not mentioned in the report. A copy of the complaint given by the Forest Department is annexed herewith and marked as **Annexure-R-1** to this rejoinder.

6. It is stated that on the complaint given by the present applicant before the Ld. NGT, Principal Bench, Delhi in this regard, the Ld. Tribunal has taken a suo-moto being OA No.839/2024 and by an order dated 29.09.2024, one joint committee was constituted wherein, the Collector,

3

Kutch and GPCB has to be investigated and during the examination of the issue, the samples were taken by the joint committee at that time, the villagers and other local peoples are present and they have also shows the evidence but, the same was ignored and not taken in the inspection and that resulted into no proper sampling and the relevant process was not carried out and therefore, no proper report came on record.

Moreover, as and when the respondent – Shree Dutt Pvt. Ltd. had released the polluted water at that time, it is informed to the GPCB, Collector and other local authority with evidence but, no immediate examination was done and as and when, the local peoples have red-handed caught the company for releasing the polluted water at that time, GPCB had given formal closure for some days and thereafter, order of revocation has been given and again, the same repetition of releasing polluted water, incidents were repeated which shows no effective and permanent step not taken by the concerned to curb the pollution issue.

7. It is stated that in past and as per the information received under RTI, the report dated 20.07.2024 for the place inspection dated 17.07.2024 at that time, in the said report it is found that contaminated waste water discharging in the river and closure was given on 21.07.2024 to the company and also directed to recollect that polluted water but, till today the said direction was not followed and such type of examination is missing in the report and aim and object of the company by hook and cook not followed the direction of the Pollution Authority and repeating such kind of incident and playing with the process of the GPCB and

4

continuing his act for polluting the nearby land including the river and adjoining open lands. Therefore, such kind of behaviour and old incident are not properly addressed in the said report and that resulted into the report not contained the real facts.

8. It is stated that the report dated 08.02.2024 in connection with the sample taken by the Harsh Patel of the GPCB, Eastern Kutch dated 31.01.2024. In that report, the sample which is passed but, the very said sample was tested by the joint committee, then the said sample test was found failed which shows that the GPCB, Eastern Kutch had not properly examined the sample in past and favourism or ignorance on the side of Pollution Control Board prima facie seems for the respondent – company. A copy of the one of the reports which is found under RTI by the applicant is annexed herewith and marked as **Annexure-R-2** to this rejoinder.

9. It is stated that looking to the above stated facts, it is found that there are some lacunas remained in the report and such facts are not came on record. Therefore, further report is required to be called for in connection with the case of the present applicant and more particularly, the survey No.150 which is highly polluted for the discharge of ill-treated water and the said water were overflow from the very same plot and also, the rain water mixed with the said polluted land being survey No.150 and spreader into nearby places and another portion of repetition of incident of discharge, none treated polluted water in the river and pass

5

the suitable order looking to the factual background of the case of the present applicant.

What is stated above is true and correct.

Solemnly affirmed on this 26th day of March, 2025 at Ahmedabad.

DEPONENT

Identified by me,

Advocate.

RG. Sr. No. 7
Book No. 2
Page No. 1
Date: 26 MAR 2026

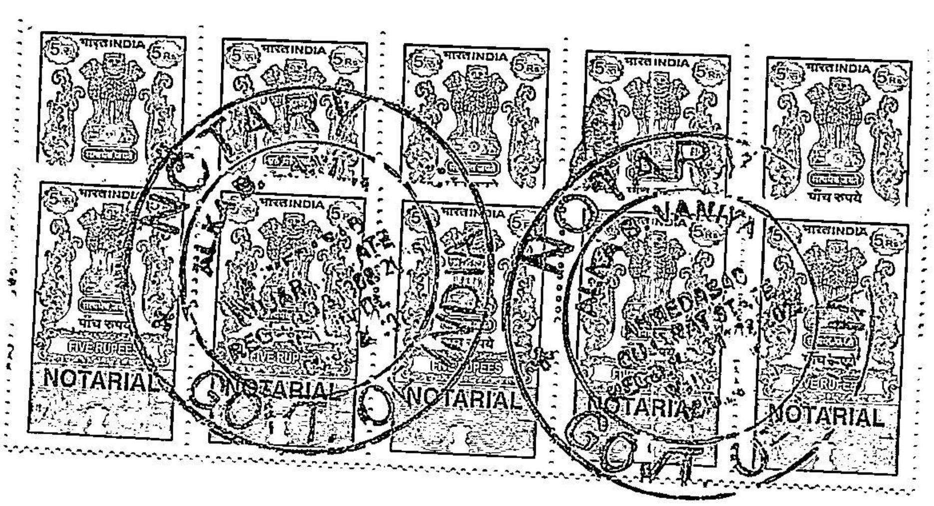
NOTARY
ALKA B. VANIYA
AHMEDABAD
GUJARAT STATE
REGD.NO.31398/2025
Validity Dt.
06/01/2030
GOVT. OF INDIA

ALKA B. VANIYA
NOTARY
GOVT. OF INDIA

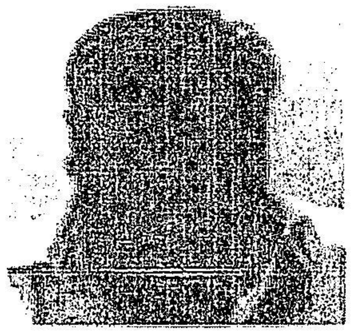
SOLEMNLY AFFIRMED
BEFORE ME

ALKA B. VANIYA
NOTARY
GOVT. OF INDIA

26 MAR 2026



भारत सरकार
GOVERNMENT OF INDIA



વિષ્ણુભાઈ અમૃતલાલ મોરી
Vishnubhai Amritlal Mori
જન્મ તારીખ/ DOB: 10/03/1983
પુરુષ / MALE

4579 8527 7204

આધાર-સામાન્ય માણસનો અધિકાર

भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

AADHAAR

સરનામું :
S/O: અમૃતલાલ મોરી, 26-27,
મૈત્રી રેસિડેન્સ્ય, મંગ્લેશ્વર
મહાદેવ, મેઘપર બોરિચી,
ગાંધીધામ, કચ્છ,
ગુજરાત - 370205

Address:
S/O: Amritlal Mori, 26-27, Maitri
residency, Mangleshwar Mahadev,
Meghpar Borichi, Gandhidham,
Kachchh,
Gujarat - 370205

NOTARY GOVT. OF INDIA
AHMEDABAD

4579 8527 7204

Aadhaar-Aam Admi ka Adhikar

Annex - R/1

6

RANGE FOREST OFFICE

(સ.મુ.વ.)-વાય -૧૨૩૭-૧૦,૦૦૦ બુક-૨-૨૦૧૭.
વ.પ.- તરવ/૧૦૨૦૧૫/૧૫૨૭/એફ તા. ૨૪-૧-૨૦૧૭

બીટ ગાંધીધામ /રાઉન્ડ ગાંધીધામ-૨ /રેંજ અંજાર /વિભાગ કચ્છ પૂર્વ વનવિભાગ

ગુના નંબર- 09 / 2023-24 / /

વન ગુનાનો પ્રથમ અહેવાલ

(વિભાગીય કચેરીએ મોકલવાની નકલ)

(૧) અ.નં. 1 તારીખ 29/2/2024 ગુનો નોંધ્યા સમય 19:30 કલાક

(૨) જિલ્લો:- કચ્છ

બીટનું નામ:- ગાંધીધામ

રાઉન્ડનું નામ:- ગાંધીધામ-2 રાઉન્ડ ગુના નંબર 09/2023-24

રેંજનું નામ:- અંજાર (નોર્મલ) રેન્જ રેંજ ગુના નંબર 09/2023-24

વિભાગનું નામ:- કચ્છ પૂર્વ વનવિભાગ વિભાગીય ગુના નંબર

(૩) ગુનાનું સ્થળ:- ક.નં./સર્વે નં. ... બીટ ગાંધીધામ રાઉન્ડ ગાંધીધામ-2 રેંજ અંજાર

G.P.S પોઇન્ટ ... અક્ષાંસ 23.15624°N રેખાંશ 70.14262° E

(૪) ગુનાની ટુંકમાં વિગત:-

કપાણ		અપપ્રવેશ		વાહતુક		અન્ય	
દબાણ		ખેડાણ		દવ			
બાણને નુકશાન		ચરીયાણ		શિકાર	✓		

(૫) કાયદો અને કલમ/નિયમ:-

કાયદો	કલમ અને નિયમ
ભા.વ.અ - ૧૯૨૭	
વ.પ્રા.સં.અ - ૧૯૭૨	૨(૧૬), ૯, ૩૯, ૫૧, ૫૨
અન્ય	

(૬) ગુનાનું વર્ણન:-

આ એવી રીતે કે નીલગાય કે જે વન્યપ્રાણી સંરક્ષણ ધારા-૧૯૭૨ મુજબ અનુસૂચિ-૨ નુ વન્યપ્રાણી હોય તેના મૃતદેહને ગેર-કાયદેસર રીતે જમીન માં દાટી અને એક-બીજા ની મદદગારી થી શિકાર કરવા બાબત.

7

(૭) માહિતી કેવી રીતે મળી:- પર્યાવરણ વિકાસ ફાઉન્ડેશન ની તા: ૨૭/૫/૨૪ ની લેખીત ફરીયાદ મુજબ

(૮) તહોમતદારનું નામ/સરનામુ/ફોટોગ્રાફ(શકય હોય તો)

—

(૯) તહોમતદારની વ્યવસ્થા શું થઇ:-

—

(૧૦) મુદ્દામાલ હોય તો વ્યવસ્થા શું થઇ:

નીલ ગાય બુલ-૨ ના મૃતદેહ ને સ્થળ પર થી કબ્જે કરી આગળ ની પોસ્ટમોર્ટમ કાર્યવાહી માટે (રવાના) કરેલ

(૧૧) ગુનો નોધ્યા પછી કરેલ કાર્યવાહી:-

આગળ ની કાયદેસર ની તપાસ ચાલુ કરેલ છે.

ગુનો નોધનાર સહી:-

નામ/ હોદ્દો:-

 Translation copy of Pg-687

(S.M.V.)-Y -1230-10,000 Book-2-2017

V.5.- Tarav/102015/1527/F Date- 24-1-2017 Seal of

RANAGE FOREST OFFICER

ANJAR – KUTCH

Beat- Gandhidham / Round- Gandhidham-2 / Range- Anjar / Department-Kutch East Department

Crime number- 01 / 2023-24

First Report of Forest Crime

(Copy to be sent to Divisional Office)

1. Sr. No. 1; Date- 27/2/2024;

   Time of commission / filing of the crime- 19:30 hours

2. District: - Kutch

   Beat Name: - Gandhidham

   Round Name: - Gandhidham-2

   Round Crime Number: - 01/2023-24

   Range Name: - Anjar (Normal) Range

   Range Crime Number: - 07/2023-24

   Department Name- Kutch East Forest Division

   Departmental Crime Number: - ....

3. Crime scene: - Comp. No. / Survey No. ....; Beat-Gandhidham; Round- Gandhidham-2; Range- Anjar; GPS Point-...............; Latitude- 23.152624 N; Longitude- 70.14262 E

4. Brief details of the crime: -

Cutting		Trespass		Vehicle		Others	
Encroachment		Cultivating		Forest fire			

Translation copy of Pg 6 to 7

Damage to the arrow		Birdseed		Hunting	√		

5. Law and Section / Rule: -

LAW	ARTICLE AND RULES
Indian Forest Act, 1927	
Wild Zoos Act, 1972	2(16), 9, 39, 51, 52
Others	

6. Description of the crime: -

It is a matter of illegally burying the dead body of the Nilgai, which is a Schedule-II wild animal as per the Wildlife Protection Act, 1972, in the ground and hunting it with the help of each other.

7. How did you get the information: - According to the written complaint of the Environmental Development Foundation dated 27/2/2024.

8. Name/Address/Photograph of the accused (if possible): - ....

9. What happened to the accused: - ....

10. If it is Muddamal, what is the arrangement: - The body of Nilgai Jiv-1 has been seized from the spot and sent for further post mortem proceedings.

11. Action taken after the crime was registered - Further legal investigation has been initiated.

Katodiya

Signature of the person reporting the crime: -

Name Designation: -

O/C

PARYAVARAN VIKAS FOUNDATION
26-27, Maitri Residency, Nr. Mangleshwar Temple, Lilashah Kutia, Meghpar (B) Tal. Anjar, Kutch, 370110, Guj.
+91 99981 09393 pvftindia@gmail.com
Regd. No. : GUJ/3133/KUTCH
paryavaranvikasfoundationindia pvf_india pvf_india

By E-Mail

Date: 27/02/2024

પ્રતિ,
રેન્જ ફોરેસ્ટ ઓફીશર શ્રી,
અંજાર રેન્જ, અંજાર-કચ્છ

વિષય: - **Shri Dutt India Pvt. Ltd.** વર્ષામેળી, અંજાર-કચ્છ, ગુજરાત દ્વારા થતી વન્ય જીવહિંસા ભયંકર જળ અને ભુમી પ્રદુષણ તાત્કાલિક રોકવા બાબત ની ગંભીર ફરિયાદ.

સાહેબ શ્રી,

જય ભારત સાથ જણાવવાનું કે કચ્છ જીલ્લા ના અંજાર તાલુકા ના વર્ષામેળી ગામે અને મોડવદર ગામની સીમ ની નજીક તથા શીલ ઓઈલ એન્ડ ફેટ્સ પ્રા. લી. કંપની ના મેઈન ગેઈટ ના આગળ ના ભાગે આવેલ **Shri Dutt India Pvt. Ltd.** દ્વારા પર્યાવરણીય નિયમોનો ખુલ્લેઆમ ભંગ કરવામાં આવી રહેલ છે. ઉપરોક્ત એકમ ના પાછળના અને આસપાસ ના વિસ્તાર માં આવેલ જમીન પર ગેરકાયદે પ્રદુષિત કેમિકલ વાળું ગંદુ પાણી ઘણા સમય થી બે રોકટોક છોડવામાં આવી રહેલ છે. તે

બાબતે અમારા દ્વારા તા. ૧૧/૦૯/૨૦૨૩ ના મુદ્દાસર ની ફરિયાદ આપશ્રી ને ઈ-મેઈલ દ્વારા કરવામાં આવેલ. ત્યારબાદ એસ. ડી. એમ સાહેબ અંજાર ને પણ તા. ૨૧/૦૯/૨૦૨૩ ના લેખિત ફરિયાદ ઈ-મેઈલ દ્વારા મોકલાવી ફોન દ્વારા પણ જાણ કરવામાં આવેલ છે. પણ તેમાં આજદિન સુધી વિષય મા દર્શાવેલ કંપની પર કોઇજ પ્રકાર ના કાયદાકીય પગલા લેવામાં આવેલ હોય તેવું જણાતું નથી. તે કંપની નું અતી પ્રદુષિત ગંદુ પાણી તે જમીન માં થઈ અને તે ત્યાં નજીક આવેલ કુદરતી પાણી ના વહેણ માં જાય છે અને તે વહેણ દ્વારા તેની નજીક આવેલ મોડવદર ગામ ના તળાવ મા જઈ રહેલ છે. પણ તે પાણી ઉપરોક્ત કંપની દ્વારા પ્રદુષિત કરી નંખાયેલ છે જે કોઈ ને પીવા લાયક રહેલ નથી. જો એમ કરવામાં ન આવેલ હોય તો તે મોડવદર ગામ ના તળાવ નું પાણી વિષય મા દર્શાવેલ કંપની ના જવાબદાર માણસો (અધિકારીઓ) ને પંચ સમક્ષ હાજર રાખી ને પીવડાવવા મા આવે એટલે "દૂધ નું દૂધ અને પાણી નું પાણી" થઇ જશે.

કોઈ પણ સરકારી એજન્સી દ્વારા આમારી ઈવીડંસ સહિતની ફરિયાદો ને આજદિન સુધી ગંભીરતા પૂર્વક ન લેવાના કારણે બે દિવસ પહેલા એક ગંભીર ઘટના બનેલ. એ ઘટના એ છે કે ઉપરોક્ત કંપની દ્વારા બાજુના ખેતર માં છોડાયેલ ઝેરી પાણી પીવાના કારણે એક નીલગાય નું

9

PARYAVARAN VIKAS FOUNDATION
26-27, Maitri Residency, Nr. Mangleshwar Temple, Lilashah Kutia, Meghpar (B) Tal. Anjar, Kutch, 370110, Guj.
+91 99981 09393 pvftindia@gmail.com
Regd. No. : GUJ/3133/KUTCH
paryavaranvikasfoundationindia pvf_india pvf_india

By E-Mail

Date: 27/02/2024

અકાળે મૃત્યુ થયેલ છે. સાહેબ શ્રી અમારી સંસ્થા ને છેલ્લા બે દિવસ થી સ્થાનિકો દ્વારા મળેલ વારંવાર ની ફરિયાદો પરત્વે અમારી ટીમ દ્વારા આજે પાછી ઉપરોક્ત કંપની ની આસ-પાસ ના વિસ્તાર ની રૂબરૂ મુલાકાત લેવાયેલ તે મુજબ ઉપરોક્ત કંપની દ્વારા હજી પણ પ્રદુષિત ગંદુ પાણી બહાર છોડવામાં આવી રહેલ છે, બાજુના ખેતર માં કાયદેસર કંપની દ્વારા છોડાયેલ ઝેરી પાણી નું તળાવ ભરેલં છે અને આ પ્રદુષિત પાણી ઉપરોક્ત કંપની દ્વારા બહાર છોડવાની ગતિ આજ ની તારીખે એમ ની એમ જ છે ઘટી પણ નથી અને બંધ પણ નથી થયેલ.

ઉપરોક્ત ગંભીર બાબતે અમારી એસ.ડી.એમ. સાહેબ અંજાર ને વિનંતી છે કે અમારા ઉપરોક્ત દરેક મુદ્દાઓ ની યોગ્ય તપાસ કરવામાં આવે અને કંપની દ્વારા થઈ રહેલ વન્યજીવ હિસા, ભૂગર્ભ જળ અને ભુમી પ્રદુષણ બાબતે વન વિભાગ, કેન્દ્રીય પ્રદુષણ નિયંત્રણ બોર્ડ, ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, ખેતીવાડી વિભાગ, ભુગર્ભજળ ઓથોરીટી, લાગત લોકલ સરકારી અધિકારીઓ અને અમારી સંસ્થા ના વ્યક્તિ ને સાથે રાખી પહેલા તે જગ્યાનું તાત્કાલિક ધોરણે આપના નેતૃત્વ હેઠળ પંચનામું કરવામાં આવે અને ભુગર્ભ જળ, જમીન અને મોડવદર ગામ ના તળાવ ના પાણીના નમુનાઓ લઈ સરકાર દ્વારા નિર્ધારિત કરેલ યોગ્ય લેબોરેટરી માં તપાસ અર્થે મોકલવામાં આવે અને સાબિત થયે કંપની ને તાત્કાલિક અસર થી બંધ કરવાના આદેશ આપવામાં આવે (ક્લોઝર આપવામાં આવે) અને આ કંપની જે કોઈ પણ ની મીઠી નજર ના કારણે બિન્દાસ્ત ચાલી રહેલ છે તેના કારણે તેમાં આચરાયેલ ભ્રષ્ટાચાર ની પણ ખાસ ઊંડાણ પૂર્વક તપાસ કરવામાં આવે અને દોષિતો પર પણ આકરા પગલા ભરવામાં આવે એવી અમારી માંગ છે.

અન્યથા અમારી સંસ્થા દવારા ઉપરોક્ત કંપની વિરુધ્ધ તાત્કાલિક તપાસ તેમજ ઘટતી કાર્યવાહી માટે ઉપરોક્ત દરેક બાબતે જાહેરહિતાર્થે ઉચ્ચ ન્યાયાલય અથવા નેશનલ ગ્રીન ટ્રીબ્યુનલ માં કાનુની કાર્યવાહી સદરહુ કંપની તથા લાગતા વળગતા વિરુદ્ધ કરવામાં આવશે જેની સ્પષ્ટ નોંધ લેશો.

યોગ્ય કાર્યવાહી ની આશા સહ.

આપની વિશ્વાસુ

દિમીબેન વી. મોરી
રાષ્ટ્રીય ઉપાધ્યક્ષ,
પર્યાવરણ વિકાસ ફાઉન્ડેશન

10

PARYAVARAN VIKAS FOUNDATION
Regd. No. : GUJ/3133/KUTCH
26-27, Maitri Residency, Nr. Mangleshwar Temple, Lilashah Kutia, Meghpar (B) Tal. Anjar, Kutch, 370110, Guj.
+91 99981 09393 pvftindia@gmail.com
paryavaranvikasfoundationindia pvf_india pvf_india

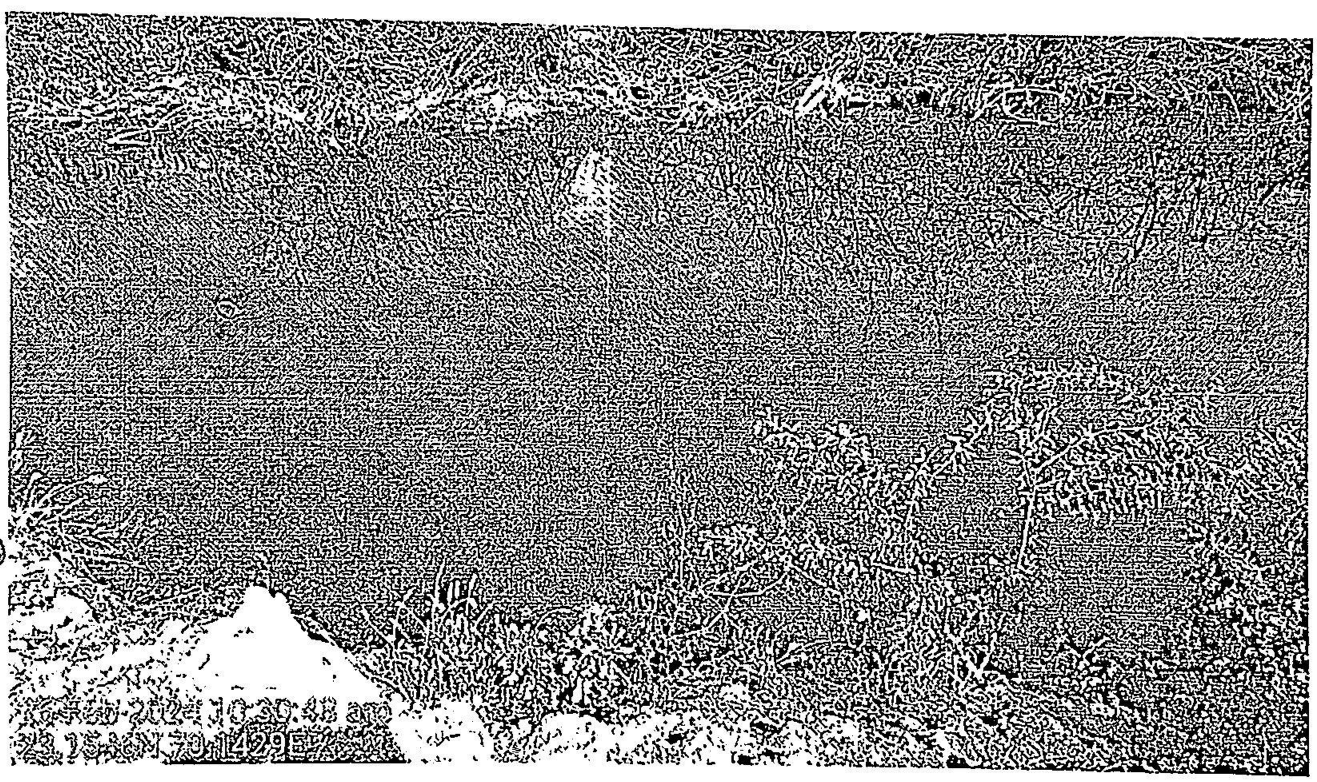
By E-Mail

Date: 27/02/2024

બિડાણ: ફોટોગ્રાફ અને લાઈવ વિડીઓ ની લીંક

https://www.facebook.com/share/v/SuYGrRd6oE1wWrAX/?mibextid=oFDknk

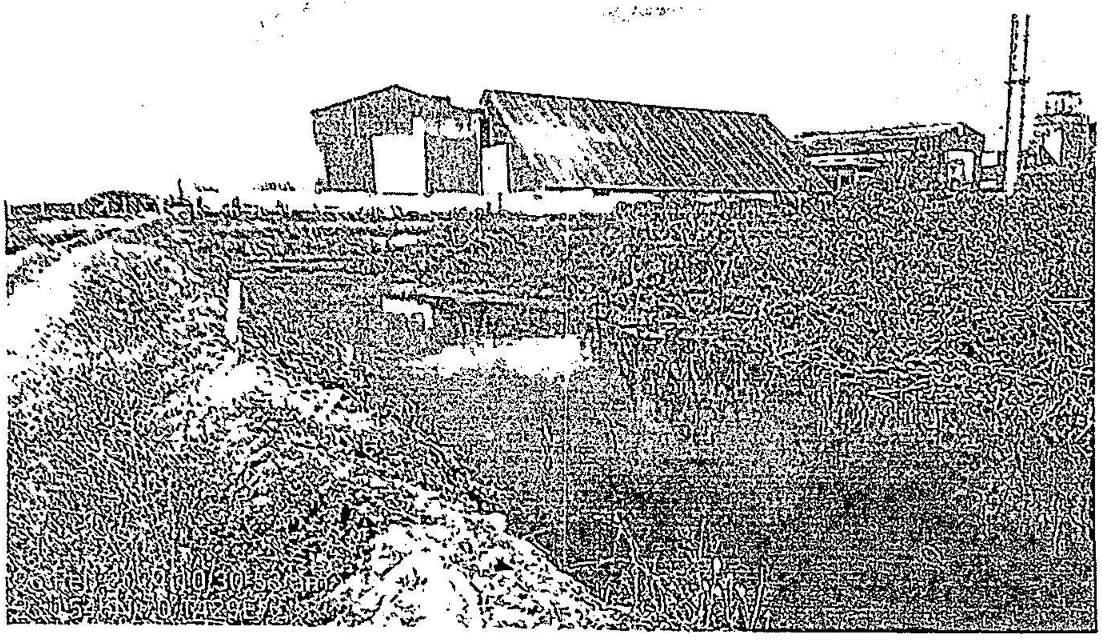
https://www.facebook.com/share/v/NkEM9aaw7KXaUu9t/?mibextid=oFDknk

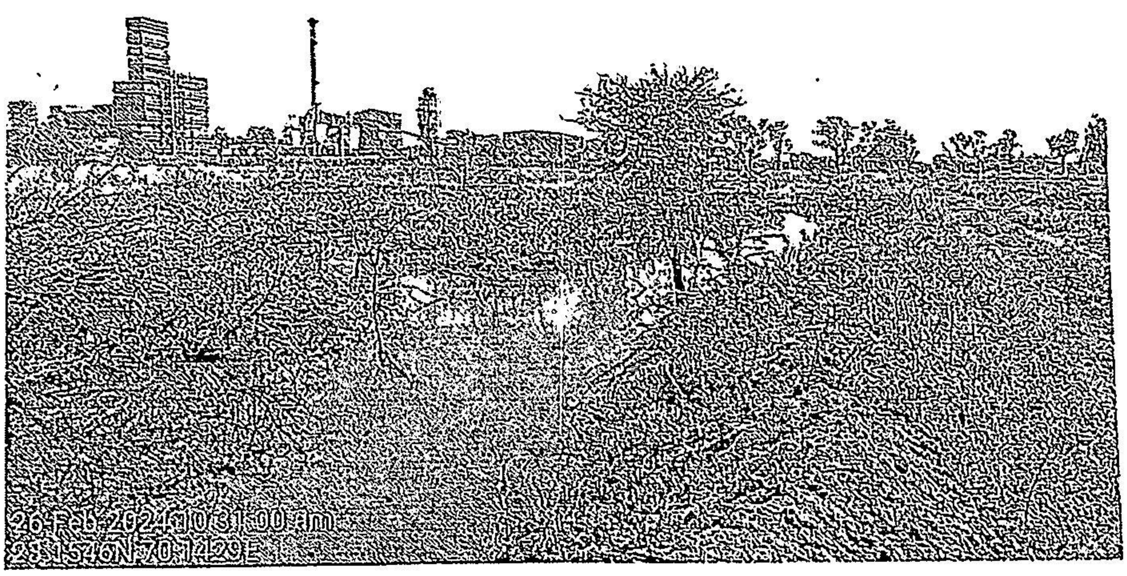


PARYAVARAN VIKAS FOUNDATION
26-27, Maitri Residency, Nr. Mangleshwar Temple, Lilashah Kutia, Meghpar (B) Tal. Anjar, Kutch, 370110, Guj.
+91 99981 09393 pvftindia@gmail.com
paryavaranvikasfoundationindia pvf_india pvf_india
Regd. No. : GUJ/3133/KUTCH

By E-Mail

Date: 27/02/2024



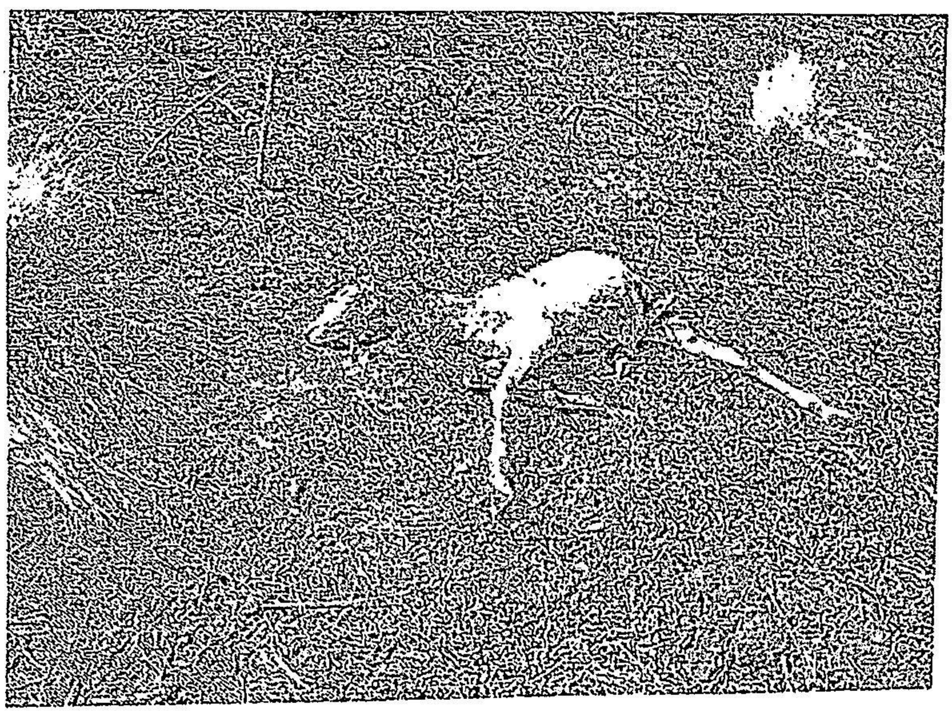


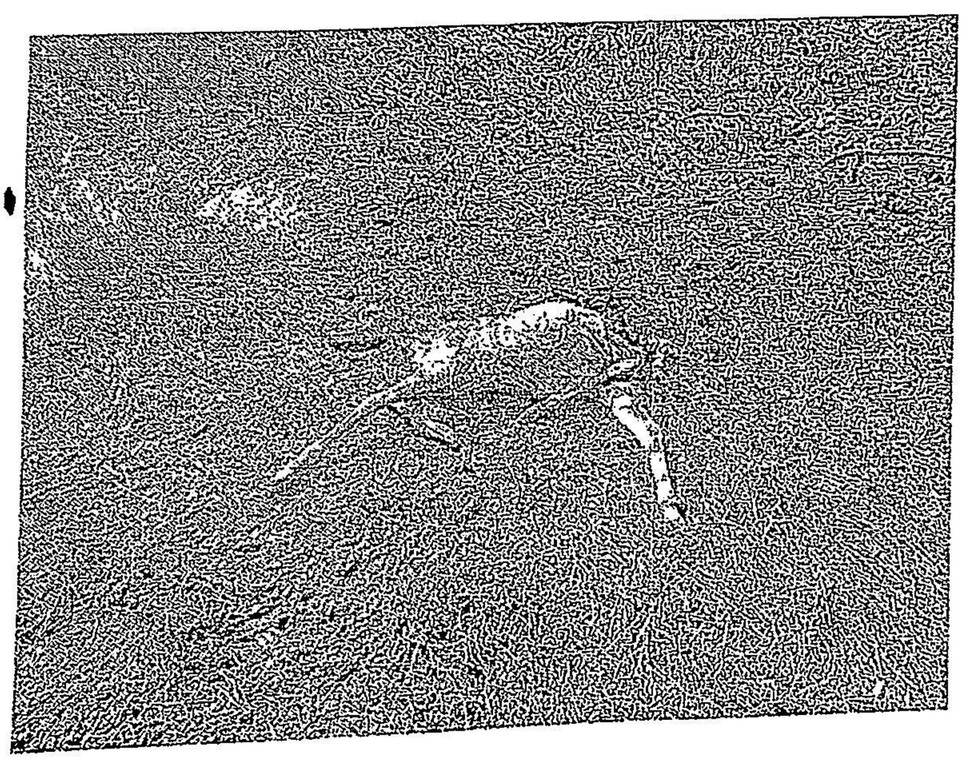
12

PARYAVARAN VIKAS FOUNDATION
26-27, Maitri Residency, Nr. Mangleshwar Temple, Lilashah Kutia, Meghpar (B) Tal. Anjar, Kutch, 370110, Guj.
+91 99981 09393 pvftindia@gmail.com
Regd. No.: GUJ/3133/KUTCH
paryavaranvikasfoundationindia pvf_india pvf_india

By E-Mail

Date: 27/02/2024





13

PARYAVARAN VIKAS FOUNDATION
26-27, Maitri Residency, Nr. Mangleshwar Temple, Lilashah Kutia, Meghpar (B) Tal. Anjar, Kutch, 370110, Guj.
+91 99981 09393 pvftindia@gmail.com
Regd. No. : GUJ/3133/KUTCH
paryavaranvikasfoundationindia pvf_india pvf_india

By E-Mail

Date: 27/02/2024

Translation Copy of Pg. 8 to 13

PARYAVARAN VIKAS FOUNDATION

26-27, Maitri Residency, Nr. Mangleshwar Temple, Lilashah Kutia, Meghpar (B) Tal. Anjar, Kutch, 370 110, Guj.
+91 99981 09393 pvftindia@gmail.com
Paryavaranvikasfoundationindia pvt_india pvt_india

By E-Mail Date: 27/02/2024

To,
Range Forest Officer,
Anjar Range, Anjar- Kutch.

Subject: - **Shri Dutt India Pvt. Ltd. Serious complaint regarding immediate stop of the terrible water and land pollution caused by the wildlife violence caused by Varshameli, Anjar-Kutch, Gujarat.**

Respected Sir,

Jai Bharat has to inform that, in Varshameli village of Anjar taluka of Kutch district and near the border of Modavadar village and in front of the main gate of Sheel Oil and Fats Pvt. Ltd. Company, Shri Dutt India Pvt. Ltd. is openly violating environmental rules. Illegally polluted chemical-containing wastewater has been released on the land behind and around the above unit for a long time. In that regard, we have made a complaint to you by e-mail dated 11/09/2023. After that, a written complaint has been sent to S. D. M. Anjar on 21/09/2023 by e-mail and also informed by phone. But till date, it does not seem that any legal action has been taken against the company mentioned in the subject. The highly polluted wastewater of that company is flowing into the land and it goes into the natural water flow nearby and through that flow it is going into the pond of Modavadar village nearby. But that water has been polluted by the above company which is not fit for

Translation Copy of Pg - 8 to 13

drinking by anyone. If this is not done, then the water from the pond in Modavadar village will be made available to the responsible persons (officials) of the company mentioned in the subject before the panch / witness and given to them to drink, thus it will become "milk of milk and water of water".

Due to the fact that no government agency has taken our complaints including evidence seriously till date, a serious incident took place two days ago. The incident is that a nilgai died prematurely due to drinking the poisonous water released by the above company in the neighboring agricultural land. Sir, regarding the repeated complaints received by our organization from the locals for the last two days, our team visited the area around the above company again today. According to this, the above company is still releasing polluted wastewater, the adjacent agricultural land is filled with a pond of toxic water illegally discharged by the company, and the rate at which this polluted water is being discharged by the above company is still the same as of today, which has neither decreased nor stopped.

In the above serious matter, we request SDM Anjar to properly investigate all our above issues and regarding the wildlife violence, groundwater and land pollution being committed by the company, the Forest Department, Central Pollution Control Board, Gujarat Pollution Control Board, Agriculture Department, Groundwater Authority, concerned local government officials and the person from our organization, first a Panchnama should be

Translation copy of Pg - 8 to 13

done immediately under your leadership of that place and the groundwater, soil and water samples of the Modavadar village pond should be taken and sent to the appropriate laboratory designated by the government for examination and if proven, the company should be ordered to be closed down with immediate effect (closure should be given) and this company is running unhindered due to the sweet eye of anyone. Therefore, we demand that the corruption committed therein be investigated in depth and strict action be taken against the culprits.

Otherwise, our organization will immediately investigate and take legal action against the above company in the High Court or National Green Tribunal in the public interest against the above company and its related parties, which you will take a clear note of that.

Hope for proper action.

Yours faithfully
S/d
Diptiben V. Mori
National Vice President,
Environmental Development Foundation

Annex - R/2
Pg - 14

ANALYSIS REPORT FOR
WATER / WASTE WATER SAMPLE

Sample ID:416768 - Analysis Completion:08/02/2024

Sugar (excluding Khandsari) / LAB Inward : 8425

Gujarat Pollution Control Board, Kutch West
Katira Commercial Complex-1, First Floor
Near Income Tax office, MangLam Char rasta Sanskar nagar,
BHUJ - 370 001

TEST REPORT

Test Report No. : 8425

Date 08/02/2024

1. Name of the Customer : Ms.Shri Dutt India Private Limited(Old Name:Uniworld Sugers Limited) - 29438
2. Address : S.no.137,144to 147,149/1,2&3,Village:- Varsamedi,- Varsamedi--370110, Taluka : Anjar, District : Kutch East, GIDC : Not In Gide
3. Nature of Sample : REP-Representative/Grab, (Insp Type : APP-On Application)
4. Sample Collected By : MR. HARSH BAHECHARBHAI PATEL
5. Quantity of Sample Received : 5 lits
6. Code No. of the Sample : 416768
7. Date & Time of Collection & Inwarding : 31/01/2024 , (1540 to 1540) & 03/02/2024
8. Date of Start & Completion of Analysis : 03/02/2024 & 08/02/2024
9. Sampling Point : From Final Outlet of ETP ~ sample collected from final outlet of ETP
10. Flow Details (Remarks) : on land
11. Mode of Disposal : on land
12. Ultimate Receiving Body : Reused in to Cooling purpose.
13. Temperature on Collection : 29 & pH Range on pH Strip :7 to 8 on pH strip
14. Carboys Nos for : barcode & Color & Appearance :colourless
15. Water Consumption & W.W.G (KLPD) : Ind :780.000 , Dom :10.000 & Ind :150.000 , Dom :10.000

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	Temperature	Centigrade	IS: 3025 (Part – 9) – 1984(Reaffirmed 2006)	Ambient oC - 60 oC	29
2	pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2017	1 – 14 pH value As or	7.65
3	Colour	Pt.Co.Sc.	2120 B APHA Standard Methods 23rd edi. 2017	2 - to 99 Hazen & 1-50	40
4	Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Method	10 – 200000 mg/l	1914
5	Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Method	2 – 10000 mg/l	24
6	Ammonical Nitrogen	mg/l	1).Titrimetric method (4500 NH3 B & C APHA Standa	1 - 2000 mg/l	0.0
7	Chloride	mg/l	Argentometric method. (4500 Cl? B APHA Standard M	1 - 50000 mg/l	580
8	Sulphate	mg/l	APHA(23rd edi) 4500 SO4 E	2-40mg/l	330
9	Chemical Oxygen Demand	mg/l	APHA (23rd Edition)- 5220 B Open Reflux Method-2(	5.0- 50000 mg/l	73
10	Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B	01 – 1000 mg/l	2.4
11	Sulphide	mg/l	APHA (23rd Edi.)4500-S2-F –Iodometric Method	1-500.0 mg/l	1.12
12	Zinc	mg/l	(3111 B APHA Standard methods 21st edi)	0.005-100mg/l	NA
13	Total Chromium	mg/l	3111 B APHA Standard methods 21st edi)	0.02-150mg/l	NA
14	Hexavalent Chromium	mg/l	APHA (22nd Edition) –3500 – Cr B -2012 Colorimet	0.1 – 100 mg/l	0.0
15	Copper	mg/l	3111 B APHA Standard methods 21st edi)	0.01-150 mg/l	NA
16	Nickel	mg/l	(3111 B APHA Standard methods 21st edi)	0.02-150 mg/l	NA
17	Lead	mg/l	(3111 B APHA Standard methods 21st edi)	0.05-150 mg/l	NA
18	Cadmium	mg/l	(3111 B APHA Standard methods 21st edi)	0.002-100 mg/l	NA
19	B O D (3 Days 27oC)	mg/l	3 – Day BOD test.(IS 3025 (Part 44) 1993 Reaffirmed	05-50000 mg/l	22

આ માહિતી આર.ટી.આઈ.એક્ટ
હેઠળ આપવામાં આવેલ છે.
RO, GFCB-KUTCH EAST

[illegible]